

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 819 of 2019

IN THE MATTER OF:

Indian Overseas Bank Appellant

Vs

S. Mukachand Bothra (Deceased) & Anr. Respondents

Present:

For Appellant: Ms. Richa Sandilya, Advocate.

For Respondents: Mr. Gagan Bothra, Legal Heir of R-1.

Mr. D. Sreenivasan, Mr. G. Ananda Selvam and Mr. G. Kanimozhi, Advocates for Resolution Professional.

ORDER

06.02.2020 Ms. Richa Sandilya, learned Counsel appearing on behalf of Indian Overseas Bank submits that in view of the subsequent development, the Appeal has become infructuous.

Mr. D. Sreenivasan, learned Counsel appearing on behalf of 'Resolution Professional' submits that the debt of the Indian Overseas Bank has already been satisfied.

In view of the aforesaid development, learned Counsel for the Appellant, Ms. Richa Sandilya prays for and is allowed to withdraw this Appeal.

The Appeal stands disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)